

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

DATE OF HEARING: 6.8.2019

Petition No. 160/AT/2019

Subject : Petition under Section 63 alongwith Section 79(1)(k) of the Electricity Act, 2003 for adoption of tariff for purchase of 20 MW Solar Power from Solar Energy Corporation of India Limited.

Petitioner : Tata Power Delhi Distribution Limited

Respondent : Solar Energy Corporation of India Limited

Petition No. 161/AT/2019

Subject : Petition under Section 63 alongwith Section 79(1)(k) of the Electricity Act, 2003 for adoption of tariff for purchase of 50 MW Wind Power from Solar Energy Corporation of India Limited.

Petitioner : Tata Power Delhi Distribution Limited

Respondent : Solar Energy Corporation of India Limited

Petition No. 162/AT/2019

Subject : Petition under Section 63 alongwith Section 79(1)(k) of the Electricity Act, 2003 for adoption of tariff for purchase of 50 MW Wind Power from Solar Energy Corporation of India Limited.

Petitioner : Tata Power Delhi Distribution Limited

Respondent : Solar Energy Corporation of India Limited

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Ms. Molshree Bhatnagar, Advocate, TPDDL
Shri Ishan Mukherjee, Advocate, TPDDL
Shri Anurag Bansal, TPDDL
Shri Varun Bhatnagar, TPDDL
Ms. Kanupriya Mehndiratta, TPDDL
Shri Anoop Pandey, TPDDL
Ms. Anushree Bardhan, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI

Record of Proceedings

Learned counsel for the Respondent, Solar Energy Corporation of India Limited requested for a week time to file reply to the Petitions.

2. After hearing the learned counsel for the parties, the Commission directed the Respondent to file its reply, by 13.8.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 16.8.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The Petitions shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission
Sd/-
(T.D. Pant)
Deputy Chief (Law)